

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No.135/2003  
IN  
OA No.2646/2001

New Delhi this the 7th day of May, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

P. Prasad .....Applicant  
Versus

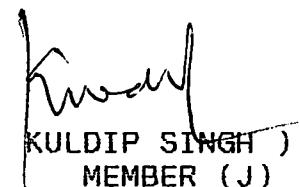
Union of India and Others. ....Respondents

O R D E R BY CIRCULATION

The present RA No.135 of 2003 has been filed by the applicant for review of the order passed in OA No.2646 of 2001 on 1.8.2002.

2. In the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

  
( KULDIP SINGH )  
MEMBER (J)

'Rakesh'